

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3318
ANSWERED ON:14.08.2003
STATUTORY DUES OF EMPLOYEES IN BSCL
SUNIL KHAN

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether all the employees related liabilities towards the employees of Burn Standard Company Limited, is statutory dues like P.F., gratuity, interest on PF & gratuity, arrears arising out of salary/wage revision etc, will be liquidated by the Union Government/company before such disinvestments;
- (b) if not, the manner in which these payments will be made to the employees;
- (c) whether the Government will protect the interest of the employees of Burn Standard Company Limited before making any such disinvestments by liquidating all the employees related liabilities;
- (d) if so, whether revaluation of the assets of Burn Standard Company Limited has been made unit-wise; and
- (e) if not, the action for the sale of assets/equipments of the units of Burn Standard Company Limited can be made simultaneous before such disinvestments as per publication of notice inviting expression of interest made in several Newspaper recently?

Answer

MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SUBODH MOHITE)

- (a) to (c): Government have been providing funds to BSCL for liquidating employee related dues from time to time. At the time of disinvestment, however, all the admissible dues of the employees will be taken care of by the Government.
- (d) & (e): Unit wise asset valuation is carried out as an essential component of disinvestment. However, certain assets are being disposed of as per BIFR's revival scheme.